

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-2468(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.01.2019**

NAME OF THE PARTIES:

Admind Media Solutions
v/s.
Bharat Infrastructure & Engineering Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both sides are present.
2. On the last occasion i.e. on 28.11.2018 it was directed to the Petitioner to place on record the consent of the IRP, not yet complied with the said direction. Last chance to the Petitioner, otherwise, Petition shall be treated as defective and disposed of accordingly.
3. Matter is adjourned to **08.04.2019**.

Sd/-
M.K. SHRAWAT
Member (Judicial)

30.01.2019
Pvs=